

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

RA 187/99 in
OA 279/1999

New Delhi this the 28th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Dinesh Nakwal and Anr.

.. Applicant

(By Advocate Sh. Deepak Verma)

Vefsus

Union of India through

1. The Secretary,
Ministry of Home Affairs,
North Block, New Delhi.

2. The Director,
National Crime Records Bureau
R.K.Puram, New Delhi.

.. Respondents

(By Advocate Shri N.K. Aggarwal)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Review Application 187/1999 has been filed by the applicant i.e. applicant 1 in OA 279/99 seeking review of the order passed by the Tribunal on 17.8.1999.

2. I have heard both the learned counsel and perused the records.

3. The main ground taken by Shri Deepak Verma, learned counsel on behalf of ^{the} review applicant is that a new and important matter has been discovered by him that "respondents after filling the said one group

'D' post of Sweeper through Employment Exchange (para 3

JB

of the order dated 17.8.99) by ²⁵ fresher had also there-
after on 26.4.99 (i.e. after the above orders of the ²⁵
Hon'ble Tribunal dated 19.2.99 was passed and during
the pendency of this OA) engaged three more freshers
as daily wagers without considering the applicants
herein." Learned counsel has submitted that in the
reply filed by the respondents to OA 279/99 on 3.5.99
they had ~~stated~~ stated that there was only one vacancy. He
has contended that this is wrong because they have
filled three vacancies of daily wages by order dated
26.4.1999.

4. In the circumstances mentioned above, reliance ²⁵
placed by the review applicant on the order dated
26.4.1999 which was an order passed by the respondents
prior to the Tribunal's order dated 17.8.1999 is not tenable.
unable
I am also ~~to~~ agree with the contention of Shri Deepak
Verma, learned counsel that at the time when the respon-
dents had filed their reply to OA on 3.5.99, a reference
to the fact that there was only one vacancy, is also in-²⁵
correct. Taking into account the facts and circumstances
of the case, on the basis of which the Tribunal had passed
the order dated 17.8.99 in OA 279/1999, it does not call for
any modification as prayed for.

5. For the reasons given above, I find no merit in
this review application. The same is accordingly dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)